MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 4th March, 2016

S.O. 673(E).—In exercise of the powers conferred by clause (a) of section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts the ‘Group’ exercising less than fifty per cent. of voting rights in other enterprise from the provisions of section 5 of the said Act for a period of five years with effect from the date of publication of this notification in the official gazette.

[F. No. 5/33/2007-CS (Part)]
MANOJ KUMAR, Jt. Secy.
NOTIFICATION

New Delhi, the 4th March, 2016

S.O. 674(E).—In exercise of the powers conferred by clause (a) of section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts an enterprise, whose control, shares, voting rights or assets are being acquired has either assets of the value of not more than rupees three hundred and fifty crores in India or turnover of not more than rupees one thousand crores in India from the provisions of section 5 of the said Act for a period of five years from the date of publication of the notification in the official gazette.

[F. No. 5/33/2007-CS (Part)]

MANOJ KUMAR, Jt. Secy.